

जाया था और वस्तुतः यह कब किया गया था ;

(ख) क्या 25,000/- रुपये से ऊपर का भुगतान इंदौर कार्यालय की स्वीकृति के बाद किया जाता है और भुगतान प्राप्त करने वाले व्यक्ति को इस भुगतान के लिये निगम के अध्यक्ष से सम्पर्क करना पड़ता है, यदि हां, तो उपरोक्त भाग (क) में उल्लिखित अवधि के दौरान ऐसे कितने भुगतान किये गये थे और उन पाटियों के नाम क्या हैं और ऐसी कौन कौन सी पाटियां हैं जिन्हें भुगतान चार महीने के बाद किया गया था ; और

(ग) क्या कुछ ऐसी पाटियां हैं जिन्हें दो साख रूपसे से अधिक का भुगतान किया जाना था और उन्होंने माल सप्लाई करना बंद कर दिया है और यदि हां, तो ऐसी कितनी पाटियां हैं ;

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा आहति) : (क) जानकारी इकट्ठी/संकलित की जा रही है और सभा पटल पर रख दी जाएगी ।

(ख) सहायक निगम को लिखे बिना मिलों द्वारा सीधे भुगतान कर दिया जाता है । यदि संभरणकर्ता सहायक निगम से संपर्क करते हैं तो मिलों से कहा जाता है कि वे शीघ्र भुगतान करें ।

(ग) केवल एक ही मामला ऐसा है जिसमें 2 लाख रूपसे से अधिक का भुगतान किया जाना था । यह पार्टी नियमित रूप से संभरण करती है तथा इसने मिल को माल देना बंद नहीं किया ।

Visit of U.S. Army Chief

509. SHRI S. G. MURUGAIYAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Chief of Staff of the United States Army Gen. Bernard W. Rogers visited the country recently; and

(b) if so, what was the purpose of the visit and the outcome thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Yes, Sir. It was a goodwill visit. Such visits between Chiefs of Staff of friendly countries, on a reciprocal basis, are an established practice. ..

Working of Forensic Department

510. SHRI CHATURBHUJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Forensic Department takes four to six months to match clues thereby hampering the efficient detection of crimes; and

(b) if so, the steps Government propose to improve the working of the department?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir. It is not a fact Forensic Departments take 4 to 6 months to match clues.

(b) Central Forensic Science Laboratories under the Central Government's control are generally giving prompt opinions in the cases referred to them. State Forensic Science Laboratories also provide expert opinion promptly especially for heinous and important cases. Sometimes, it may take upto two months or more in difficult and complicated cases. These cases are being constantly reviewed and every effort is being made to reduce them to the minimum. Central assistance is also being provided to the State Governments for modernising Forensic Science Laboratories.

Alleged conversion of Adivasis by Foreign Missionaries in India

511. SHRI MUKHTIAR SINGH MALIK:

SHRI SHYAM SUNDAR GUPTA:

DR. SAROJINI MAHISHI:

SHRI G. M. BANATWALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received reports regarding conversion of Adivasis by foreign missionaries in India;

(b) whether it is also a fact that Jagadguru Shankaracharya Swami Swarupanand Saraswati of Jyotirmath has also urged the Prime Minister to pass an Act like that of Madhya Pradesh and Orissa which have declared the conversion through any kind of temptation or enticement as illegal; and

(c) the action Government have taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No specific reports to this effect have been received.

(b) No, Sir.

(c) Does not arise.

Pak intruders in J. & K.

512. SHRI KUMARI ANANTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani nationals and persons hailing from the Pak-occupied areas of the J&K State arrested so far while illegally crossing the line of control in J&K between 1977 and upto the end of October, 1978;

(b) whether any arms, ammunitions, hand grenades have been recovered from these intruders; and

(c) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The Jammu and Kashmir Government have intimated that 93 Pakistani nationals, 34 residents of Pakistan-Occupied Kashmir and 392 persons who had earlier crossed over to Pakistan-Occupied Kashmir/Pakistan and returning for resettlement have been arrested.

(b) One pistol with 2 rounds and 3 revolvers with 27 rounds of ammunition have been recovered in four cases.

(c) Four cases filed in this connection are sub-judice.

Facilities/Benefits to Ex-Servicemen Employed as Civilians

513. SHRI A. MURUGESAN: Will the Minister of DEFENCE be pleased to state:

(a) what are the facilities/benefits being extended by the Government of India as well as the State Governments to Ex-servicemen, particularly those who are employed in Government services as Civilians after Military Service; and

(b) are there any specific orders of Government to include the Military Service, if the Ex-servicemen are re-employed in Civil Service, for re-fixation of Pay/Relief Pension and to claim seniority in their Civil Service?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) Statement is attached.

(b) There are orders for counting the military service of ex-servicemen re-employed as civilians for the purpose of fixation of pay and pension, except in the case of combatant clerks, the military service does not normally count towards determining seniority in civil employment.

Statement

Facilities/benefits admissible to ex-servicemen

Ex-servicemen and their family members/dependents are given the following concessions by the Central/State Governments: